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बिकी कर के स्थान पर उत्पादन के स्रोत पर 'एक बिन्द' कर/उत्पादन शहक/ कर लगाना

3674. भी जगवम्बी प्रसाद यादव: क्या वित तथा राजस्व ग्रीर वैकि: मंत्री यह बताने की कृषा करेंगे कि :

- (क) क्या बिकी कर में एक रूपता लाने तथा व्यापारियों एवं उपभोक्ताम्रों को ग्रनावश्यक परेशानी तथा ग्रत्यधिक खर्चे से बचाने के लिए सरकार का विचार इस समय लगाये जा रहे बिकी कर के स्थान पर उत्पादन के स्रोत पर 'एक बिन्द्' कर/उत्पादन शुल्क/कर लगाने का है; म्रीर
- (ख) यदि हां, तो ऐसा कब तक किया जायेगा ः?

वित्त तथा राजस्व ग्रीर बेंकिंग मंत्री (श्री एच० एम० पटल): (क) ग्रीर (ख) संविधान के ग्रनुसार बिकी कर राज्य सरकारों के कराधान का विषय है। बिकी कर लगाने की वर्तमान प्रणाली में परिवर्तन करने की नीति निर्धारित करने के लिए राज्य सरकारों ग्रौर संघ राज्य क्षेत्रों के साथ परामर्श करना पडेगा। वित्त मंत्रालय में जो ग्रप्रत्यक्ष कर जांच समिति नियुक्त की गई है वह केन्द्र, राज्य ग्रीर स्थानीय प्रशासनों द्वारा ग्रायद किये जाने वाले सभी अप्रत्यक्ष करों के ढांचे की समीक्षा कर रही है ग्रीर उसकी रिपोर्ट दिसम्बर, 1977 तक प्राप्त होने की आशा है। बिकी कर के ढांचे में परि-वर्तन करने ग्रौर राजस्व के वैकल्पित स्रोत के बारे मिं निर्णय उपर्युक्त समिति की सिफारिशों को दृष्टि में रखते हुए, राज्य सरकारों के साथ परामर्श करके, यथासम्भव शीघ्र किया जायगा।

Directive issued to companies by Reserve Bank of India in regard to deposits

3675. SHR1 **PRASANNBHAI** MEHTA: Will the Minister of FIN-ANCE AND REVENUE AND BANK-ING be pleased to state:

- (a) whether Reserve Bank of India has issued any new directive to the companies in regard to the deposits;
- (b) whether this directive will be applicable to the investment panies and non-banking companies;
- (c) if so, to what extent this directive will help the companies?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (b). Reserve Bank of India have reported that they have isued a fresh set of directions to Non-banking companies, which term includes investment companies, loan companies, hire purchase finance companies, housing companies and mutual benefit financial companies and to Miscellaneous Non-banking companies which includes companies conducting ventional chits as well as prize chits/ benefit or savings schemes.

(c) The fresh set of directions have been issued by the Reserve Bank in public interest. The directions intended to regulate the unsecured deposits accepted by the companies by linking them to their net owned funds and limiting in some cases the periods for which deposits may be taken.

Raising of Capital by Companies 3676. SHRI PRASANNBHAI MEHTA: Will the Minister of FIN-ANCE AND REVENUE AND BANK-ING be pleased to state:

(a) whether 7 firms were recently allowed to raise Rs. 32.30 million capital;

- (b) if so, the names of the firms; and
- (c) how much each of the company has been allowed to raise the capital?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Yes, Sir.

(b) and (c). Names of companies and the amount of capital allowed to be raised by them are as under:

S		F	amount of capital allowed to be raised
			(Rs. lakhs)
I.	Bakelite Hylam Limited	•	107 · 97
2.	Industrial Perfumes Ltd.		25 · 50
3.	Bharat Bijlee Ltd.		26 67
4.	Madhya Pradesh Udyogik Vikas Nigam Ltd.	•	50·00
5.	Stelriware (Private) Ltd.		1 94
6.	Serson Industries Priva	te •	8 93
7.	Ajanta Tubes Ltd.		102 · 00
	TOTAL		323.01

Benefit and Chit Fund Companies

3677. PROF. P. G. MAVALANKAR: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

- (a) whether Government's action so far in curbing and wherever possible eliminating, the so called "Benefit Companies" and the "Chit Fund Companies" has proved fruitful; and
- (b) if so, broad details of the results achieved so far?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) (and (b). The

acceptance of deposits by Chit Fund Companies including Benefit Companies is regulated by the Reserve Bank of India under the powers vested with them under Chapter IIIB of the Reserve Bank of India Act. 1934. Reserve Bank have reported that as a result of prosecution proceedings initiated by them and prohibitory orders issued by them against the aforesaid type of companies for contraventions of the provisions the directions issued to them, certain companies have stopped starting of new schemes but have requested for time to work off the existing schemes. Reserve Bank have further reported that they have issued prohibitory orders in respect of eight companies. initiated prosecution proceedings against twenty-six companies issued show-cause notices to ninetyfour other companies.

Overdraft of Rs. 40 lakhs from Central Bank of India Calcutta

3678. SHRI JYOTIRMOY BOSU: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

- (a) whether a company of Calcutta, in which the erstwhile Banking Minister Shri Pranab Mukherjee's wife is reported to be the director has received an overdraft of about 40 lakhs from Central Bank of India;
 - (b) if so, facts thereof; and
- (c) what are the other irregularities that have been detected in its functioning?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) The Central Bank of India have reported that there is no borrowing account with their bank of any concern in which Smt. Mukherjee, wife of Shri Pranab Kumar Mukherjee, is a director or partner.

(b) and (c). Does not arise.